

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA NO. 2984/2004

This the 16<sup>th</sup> day of December, 2004

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)

Sh. Surendra Nath  
C-II/34, Moti Bagh-I,  
New Delhi.

(By Advocate: Sh. Jagjit Singh)

Versus

1. Union of India  
Through  
Cabinet Secretary,  
Govt. of India,  
Rashtrapati Bhawan,  
New Delhi.
2. Secretary,  
Dept. Of Personnel  
Govt. of India  
North Block,  
New Delhi.

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Applicant has filed this OA for a direction to the respondents to consider and decide the representation which he has made for convening a Special Review of the empanelment proceedings for the post of Secretary, Govt. of India held in December, 2001 and other consequential relief. It is alleged that applicant had made a representation dated 2.6.2003 (Annexure A-4) followed by some others, and last representation dated 12.10.2004 which are collectively marked as Annexure A-5 to the OA but the same has not been decided by the respondents.

2. Keeping in view the prayer made in the application and the submissions made at the Bar, I am of the considered view that this case may be disposed off at

*he said case be disposed*

this stage even without issuing formal notice on the respondents by giving direction to the respondents to consider the representation made by the applicant.

3. Accordingly respondents are directed to consider the representation made by the applicant which is Annexure A-4 and other representations which are collectively marked as Annexure A-5 to the OA by passing a reasoned and speaking order within a period of three months from the date on which the copy of this order along with the copy of the representation is received by on the respondents. In case a decision has already been taken on the representation of the applicant the same will be communicated to the applicant within one month from the date on which the copy of the order is received.

3. Counsel for applicant undertakes to serve a copy of the order of this Tribunal along with copy of the representations on the respondents within 10 days. With the above direction, OA stands disposed off. Dasti.

*M.A. Khan*  
( M.A. KHAN )  
Vice Chairman (J)

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